

CENTRAL ADMINISTRATIVE TRIBUNAL

LUCKNOW BENCH

LUCKNOW

Case No. 1025/91

Surat Prasad

Applicant

versus

Union of India & others

Respondents.

Shri S.C. Tripathi Counsel for Respondents.

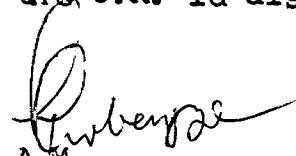
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Hon. Mr. Justice U.C. Srivastava, V.C.  
Hon. Mr. K. Jayya, Commissioner

(Hon. Mr. Justice U.C. Srivastava, V.C.)

The applicant, failing to get compassionate appointment in place of Durga Prasad, Extra Departmental Branch Post Master Udaipur/post office under Jalalpur sub post office in Faizabad, the <sup>his</sup> applicant approached the Durga Prasad, the Tribunal. It appears that after the death of applicant, got temporary charge. It appears that he was adopted son of Shri Durga Prasad. According to the applicant, his name was shown in the High School certificate and marks sheet and in Khatauni and in which he was shown the son of late Shri Durga Prasad. It appears that Superintendent of Post /, without associating the applicant made enquiry and a finding was given that the applicant was not the son of Shri Durga Prasad.

2. The grievance of the applicant is that in case the enquiry would have been held associating the applicant, it would have been proved that the applicant ~~was~~ <sup>is</sup> the son of Shri Durga Prasad. Obviously, the applicant would have been associated with the enquiry which has been done behind his back. He has been denied opportunity. The respondents are directed to hold an enquiry associating the applicant and enquiry should be concluded with a period of 6 weeks from the date of receipt of a copy of this judgment by a speaking order. In case it is proved that he is adopted son of late Durga Prasad, then his claim may be considered for appointment. Regular appointment may not be held up. In case he fails to get appointment, the process of regular selection may be adopted. With this observation the O.A. is disposed of finally with no order as to costs.

  
A.M.

  
V.C.

Shakeel/

Lucknow: Dated: 16.7.92